

HIGH COURT OF SIKKIM
GANGTOK

No. 34./HCS

Dated: 27/09/2016

NOTIFICATION

In supersession of Notification No. 12/HCS dated 16.06.2016, Hon'ble the Chief Justice is pleased to re-constitute a "**Sikkim High Court Committee for Sensitization of Family Court Matters**", comprising of the following members, with immediate effect.

1. Hon'ble Mrs. Justice Meenakshi Madan Rai, - Chairperson
Judge, High Court of Sikkim
2. Registrar General, High Court of Sikkim - Member

By Order,

Sd/
(N.G. Sherpa)

REGISTRAR GENERAL (I/C)

Memo No. : V(44)/Confdl./HCS 3070-085

Date: 27/9/2016

Copy to:-

1. The Joint Registrar-cum- Judgment Writer/PPS to Hon'ble the Chief Justice, High Court of Sikkim, Gangtok.
2. The Principal Private Secretary to Hon'ble Judge, High Court of Sikkim.
3. The PS to Hon'ble Judge, Mr. Justice Dipak Misra, Judge, Supreme Court of India, New Delhi and Member of the Supreme Court Committee for Sensitization of Family Court Matters.
4. The P.A. to Registrar General, High Court of Sikkim.
5. The P.A. to Registrar, High Court of Sikkim.
6. The Judge, Family Court, East Sikkim at Gangtok.
7. The Judge, Family Court, South Sikkim at Namchi.
8. The Judge, Family Court, North Sikkim at Mangan.

9. The Judge, Family Court, West Sikkim at Gyalshing.
10. The Additional Chief Secretary-cum-Home Secretary, Home Department, Government of Sikkim, Gangtok.
11. The Legal Remembrancer -cum- Law Secretary, Government of Sikkim, Gangtok.
12. All Section In-charge, High Court of Sikkim.
13. The Computer Cell, High Court of Sikkim.
14. Notice Board.
15. Guard File.
16. File.

N.G. Sharma
REGISTRAR GENERAL (I/C)